

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1058

ANSWERED ON:17.07.2014

PAYMENT OF WAGES UNDER MGNREGS

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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether 25% of the payments amounting to 2700 crore have been delayed beyond the stipulated period of 15 days under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) whether the Government had introduced any penal provision of monetary compensation for delay in wages under the MGNREGS;
- (d) if so, the details thereof and the total amount of compensation paid for delay in wages for the year 2013-2014 along with States with highest compensation in the current fiscal year;
- (e) whether the Government has set any deadline for States to pay the entire compensation to workers failing which the States will be denied further funds under the Scheme; and
- (f) if so, the details thereof and the reaction of the State Governments thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a) & (b) As per the data available in the Programme Management Information System (MIS), the payments amounting to Rs. 12673.14 crore were delayed beyond the stipulated period of 15 days under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in 2013-14.
- (c) & (d) Yes, Madam. As laid down in Para 29, Schedule II of MGNREGA 2005, MGNREGA workers are entitled to receive delay compensation at a rate of 0.05% of the unpaid wages per day for the duration of the delay beyond the sixteenth day of the closure of the muster roll. As per the programme MIS, Rs. 87.17 crore was to be paid towards delayed compensation during 2013-14 from 3.1.2014 to 31.3.2014. Three States viz. Andhra Pradesh (including Telangana), Maharashtra and Jharkhand have paid an amount of Rs. 8.95cr., Rs. 29.57 lakh and Rs. 8,809, respectively, towards delayed compensation.
- (e) & (f) The States/ UTs are obliged to pay compensation to wage seekers under MGNREGA for all delayed wage payments as per the provision made in Para 29, Schedule II of MGNREGA, 2005.